

**MID-TERM ELECTIONS IN HARYANA**

195. SHRI JAGAT NARAIN: Will the Minister of LAW be pleased to state:

(a) whether the Election Commission has fixed any date for mid-term elections in Haryana;

(b) if so, what date has been fixed;

(C) whether the Chief Election commissioner has consulted the political leaders of the State in the matter; and

(d) if so, what are their views in his regard?

THE MINISTER OF LAW (SHRI P. GOVINDA MENON): (a) No, Sir.

(b) Does not arise.

(c) and (d) The Chief Election Commissioner had a meeting with representatives of the political parties at Chandigarh on the 4th December, 1967. The Representatives of the Congress, Jan Sangh, Vishal Haryana, P. S. P. and S. S. P. participated. There was Unanimity of opinion in regard to the arrangements in respect of both the revision of the electoral rolls and the time for holding the poll in early May, 1968.

श्री जगत नारायण : मैं वजीर साहब से यह पूछना चाहता हूँ कि जब हरियाणा में प्रेजिडेंट रूल कायम किया गया था तो उस समय इस हाउस में यह कहा गया था कि वहाँ पर कोई स्टेबल गवर्नमेंट नहीं है और वहाँ पर आया राम और गया राम की तरह मेम्बर हैं जिनकी वजह से वहाँ पर प्रेजिडेंट रूल कायम करना पड़ा। इसके साथ ही यह भी कहा गया था कि वहाँ पर ला एन्ड आर्डर की पोजीशन ठीक नहीं है। तो मैं वजीर साहब से पूछना चाहता हूँ कि क्या उन्होंने इस बात की तसल्ली कर ली है कि मई में जो इलेक्शन वहाँ पर होंगे उससे वहाँ पर स्टेबल गवर्नमेंट बन जायेगी? उन्हीं आया राम और गया राम मेम्बरों की तरफ से इलेक्शन

कमिशनर से यह कहा गया था कि वहाँ पर इलेक्शन कराये जायँ और वहाँ की जनता मई में इलेक्शन नहीं करवाना चाहती है। मुझे जहाँ तक मालूम है कि वहाँ की जनता की खाहिश मई में इलेक्शन करवाने की नहीं है। इसके साथ ही मैं उनसे यह भी पूछना चाहता हूँ कि यह जो नये रूल्स बनाये गये हैं और नये वोटों की लिस्ट बनाने का जो फ़ैसला किया गया है वह कहां तक तैयार हुआ है? अगर वह तैयार हो गई है तो क्या वह जांच के लिये रख दी गई है? नये इलेक्शन रूल्स के बारे में क्या पोजीशन है, मैं ये सब बातें वजीर साहब से जानना चाहता हूँ?

SHRI P. GOVINDA MENON: Sir, the electoral rolls will be published before the end of March. Regarding the consultation with the people, the only way in which consultation can be made, is to speak to the representatives of the people. And if there are other representatives of the people who have other views in the matter, it is for them to move the authorities.

श्री जगत नारायण : मैंने आपसे यह पूछा है कि आपने उन्हीं लोगों से पूछा है जिनमें से आया राम और गया राम थे। उन्हीं की वजह से आपने वहाँ पर राष्ट्रपति रूल लागू किया और आपने उन्हीं को दूला कर के पूछा है। वे बड़े ऐक्शन हैं पावर में आने के लिये। आप कोई रास्ता निकाल कर के जनता से पूछते, मासेज से पूछते। वहाँ लोग नहीं चाहते हैं कि इतनी जल्दी एलेक्शन हो क्योंकि उससे अभी वहाँ कोई स्टेबिल गवर्नमेंट नहीं बन सकेगी।

SHRI P. GOVINDA MENON: Sir, as I said there is no way of consulting the people as such except to consult the representative of the people. And as the answer itself shows the representatives of the Congress the Jana Sangh, the Vishal Haryana Party the P. S. P. and S. S. P. have been consulted. Now if there are others who I have got other views it is for them to I make representations before the Gov-[ eminent.

श्री जगत नारायण : जी आपने शड्यूल बनाया है वाटर्स लिस्ट बनाने का, उनका स्क्रूटनी करने का और वहाँ पर लटकाने का, क्या यह आपका सारा शैड्यूल बिल्कुल रेग्युलर चल रहा है और क्या आप मई महीने में एनक्शन करवा सकेंगे ?

SHRI P. GOVINDA MENON: Yes, Sir, proper steps are being taken to have an election in the month or May.

श्री सुन्दर सिंह भंडारो : मंत्री महोदय से मैं यह पूछना चाहूँगा कि क्या अभी तक किसी भी व्यक्ति या संगठन के द्वारा उनके पास इस प्रकार का स्नरण-पत्र आया है कि चुनाव स्थगित करवाये जायँ और क्या सरकार खुद चुनाव स्थगित करवाना चाहती है, इन दोनों तम्वन्धों के बारे में मुझे जवाब चाहियँ ।

SHRI P. GOVINDA MENON. Sir, no representation has been received that elections should not be held within six months of the supersession of the previous Government and so far as the Government are concerned the Government have, no interests in the matter.

SHRI B. D. KHOBARAGADE: The hon. Minister has just now enumerated the political organisations which were invited to express their views regarding the holding of the mid-term elections in Haryana. But he has not mentioned the name of the Republican Party of India which was a constituent party in the Haryana Government. I would like to know from the hon- Minister why the Republican Party Of India representatives were not invited for this conference and whether the Government has tried to ascertain the views of the Republican Party of India in Haryana. Secondly I would like to know what preparations have been made so far so that we can be sure that the elections will be held definitely in May.

SHRI P. GOVINDA MENON: There are certain steps to be taken under the Representation of the People Act to

hold an election in the month of May and those steps are being taken. Regarding consultation with the Republican Party of India, these consultations were held by the Chief Election Commissioner. Probably he did not come across the representatives of that party. I will communicate the views of the hon. Member to the Chief Election Commissioner.

SHRI BRAHMANANDA PANDA: Besides the parties read out by the hon. Minister, were there other political parties, though they may not have had representation in the Assembly earlier which were taken into confidence and consulted about fixing of the date for the election in Haryana?

i SHRI A. D. MANI: Like 'ana Congress.

SHRI P. GOVINDA MENON: Now the parties which were consulted were the Indian National Congress, the Bhartiya Jana Sangh, the Vishal Haryana Party, the Praja Socialist Party and the Samyukta Socialist Party-These are the parties whose representatives participated. I am not sure whether there are other parties. there are other parties, Government will be prepared to receive their representations in this matter.

SHRI BRAHMANANDA PANDA: Was it not proper for Government to find out if other political parties are also functioning there?

(No reply)

SHRI LOKANATH MISRA: It seems that the hon. Minister of Law has an approved list of parties that function in India and it is according to his approved list that the parties have to function in India and they cannot function on their own . . .

MR. CHAIRMAN: There is no suggestion of that kind.

SHRI LOKANATH MISRA: Sir. I have to base my question upon certain premises by which the Law Minister is guided. Now may I know from the Law Minister whether he knows that

in both the Houses of Parliament there is a party called the Swatantra Party which is the major Opposition party and without consulting which no democratic functioning is possible in the country? And that party has been neglected. Would he kindly reconsider the way he is proceeding and evolve new methods of working? Whether a party used to function there or not is not material at all. Any party might come forward if there is a midterm election. So I would like to know whether he would ask all the parties functioning in India to be consulted.

SHRI P. GOVINDA MENON: Now, Sir, the question here is not election to the Parliament of India. The question is regarding the election to the legislature of Haryana and it is the parties which are functioning or which have been functioning in Haryana . . .

SHRI LOKANATH MISRA: The P. S. P. was not functioning there.

SHRI P. GOVINDA MENON: . . . that have to be consulted. And the representatives of the Swatantra Party did not appear before the Chief Election Commissioner to give its views. I would now request the hon. Member to communicate the views of the Swatantra Party also regarding the date of election.

\*96. [The questioner (Shri Narinder Singh Brar) was absent. For answer, vide col- 691 infra.]

#### REVIEW OF FERTILIZER POLICY

\*97. SHRI HARISH CHANDRA MATHUR: SHRI KRISHAN KANT:

Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether Government have reviewed their fertiliser policy regarding production and imports, and if so, what are the conclusions;

The question was actually asked on the floor of the House by Shri Harish Chandra Mathur.

lb) what is the import programme and what will be the rates at which imports will be made and the price at which it would be made available to the farmers; and

(c) what steps have been taken for home production at competitive rate by (i) public sector and (ii) private sector?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHEB SHINDE): A statement giving the information in reply to Parts (a) (b) and (c) of the Question is placed on the Table of the Sabha.

#### STATEMENT

(a) There has been no revision of policy regarding production and import of fertilisers.

(b) Based on the targets of supplies and the latest estimates of indigenous production the following quantities of fertilisers will be required to be imported during 1968-69;

N <sup>t</sup> iogcn.....	1,045,000 tonnes
P <sub>2</sub> O <sub>B</sub> .....	330,000 „
K <sub>2</sub> O .....	450,000 „

The Pool issue prices and the farmer's prices are fixed after taking into account weighted averages of prices both from indigenous sources and imports.

Procurement of fertilisers from abroad has not yet been completed. It is not possible at this stage to state what will be the final average prices for different fertilisers procured from abroad. The present prices will be continued, until reviewed with reference to the procurement prices.

(c) The new plants under construction in the public and private sectors will be of large capacities and will adopt modern technology such as the steam reforming process, centrifugal compressors with single streams, etc. which will reduce the costs of production.

SHRI HARISH CHANDRA MATHUR : Sir, it has been stated in this